

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

IN

Original Application No. 110 of 2021

SuoMotu – Based on the News item in the
Dinamalar, Chennai Edition dated 09.04.2021,
“Will the Mambalam Canal be cleaned?”

...Applicant

Vs.

The Chief Secretary to Govt. of Tamil Nadu,
Govt Secretariat, Fort St. George,
Chennai, Tamil Nadu and others

...Respondents

COMPLIANCE REPORT FILED BY GREATER CHENNAI CORPORATION

I, S.P. Balasubramanian, Son of Mr.Subbaih, Hindu aged about 58 years, Superintending Engineer, Storm Water Drain Department, Greater Chennai Corporation, Ripon buildings, Chennai – 600 003, do hereby solemnly affirm and sincerely state as follows:

1. I am the Superintending Engineer, Storm Water Drain Department of Greater Chennai Corporation and I am well acquainted with the facts of the case from the records and as such I am filing this Compliance status report on behalf of the respondent.

2. I respectfully submit that this Hon'ble Tribunal has taken a Suo Moto case on the paper publication in O.A. No. 110 of 2021 (SZ) and has passed an order on 04.02.2022 to file a further action report by the Respondents.


Superintending Engineer,
Storm Water Drain Department
Greater Chennai Corporation

3. I respectfully submit that the improvements to Mambalam Canal including construction of flood protection retaining wall, canal lining, pathway, Green pockets for an amount of Rs. 106.85 Crores. The work order has been issued for five packages for carrying out the work from Vidyothaya School Main Road to Sir Theagaraya Road.

4. I respectfully submit that in order to carry out the improvement work in the canal and since there is no access for carrying out the improvement the works, way has to be in along the canal using debris for movement of vehicles.

5. I respectfully submit that in order to carry out the improvements works for having access, debris was filled in for the movement of heavy vehicles. This will be removed after completion of that stretch and finally in the entire stretch debris will be removed after completion of the works. The Contractor will not be paid for the pathway formed using debris. During the Monsoon 2021, the rain water has stagnated at G.N. Chetty Road and surrounding areas of T. Nagar.

6. I respectfully submit that, the Contractors have formed the pathway using debris for carrying out the canal work and this was removed by them at their own cost, as per the instructions of Greater Chennai Corporation. No amount has been spent by GCC for the removal of above debris in the canal and hence no amount need to be recoverd from the contractor.

7. I respectfully submit that contractors of each package were instructed to remove the debris immediately and the contractors have removed the filled in debris, in all the five packages and for free flow of rain water is ensured. Payment will not be made for this work.


Superintending Engineer
Storm Water Drain Department
Greater Chennai Corporation

In the above said circumstances it is therefore prayed that this Hon'ble Court may be pleased to accept this report and to pass suitable orders as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case and thus render justice.

Dated at Chennai this the 13th Day of April, 2022



Counsel for the Respondents



Respondent
Superintending Engineer
Storm Water Drain Department
Greater Chennai Corporation

Verification

It is verified that what is stated above paragraphs are true and correct to the best of my knowledge and belief

Dated at Chennai this the 13th Day of April, 2022



Respondent
Superintending Engineer
Storm Water Drain Department
Greater Chennai Corporation

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TRIBUNAL SOUTHERN ZONE
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Ms. Ramadevi

Counsel for Respondents